

1

BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 63/7/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2019

Name of the Company: Phoenix ARC Pvt. Ltd. (Trustee of Phoenix Trust FY 14-9)

V/s.

Doshion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRASHANT PATEL CAS Per instruction of	ADVOCATE	APPLICANTS MR. ASHISH DOSHI PCS	
2.	ARPIT SINGHVI i/b MR. SHARIL MAJUMDAR	ADVOCATE	RESPONDENT	


ORDER

The Parties are represented through their respective Learned Counsel(s).

Learned Counsel Mr. Prashant Patel mentioned on behalf of the Mr. Ashish Doshi PCS for the Petitioner requested for an adjournment on the ground that arguing PCS for the Petitioner has some medical ^{urgency} hence, requested for an adjournment, in view of this the matter adjourned, in the presence of the Respondent Counsel.

List the matter on 01.10.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 16th day of September, 2019.